

(2024) 02 RAJ CK 0032**Rajasthan High Court****Case No:** Criminal Miscellaneous (Petition) No. 5075 Of 2023

Jagdish Prashad Jethaliya

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision: Feb. 12, 2024**Hon'ble Judges:** Farjand Ali, J**Bench:** Single Bench**Advocate:** Vikram Singh, Arvind Vyas, SK Bhati**Final Decision:** Disposed Of**Judgement**

Farjand Ali, J

1. Learned Public Prosecutor has submitted a detailed factual report sent by SHO, Police Station, Kotwali, District Bhilwara, as per which, after thorough investigation, the Investing Officer found the dispute to be of civil nature and a negative final report has been submitted before the learned Magistrate on 14.09.2023. In this view of the matter, nothing survives for consideration in the instant criminal misc. petition.

2. Accordingly, the instant criminal misc. petition is disposed of.

3. The stay petition also stands disposed of.

4. The factual report be taken on record.